

GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES) (3RD AMENDMENT) RULES, 2010.



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GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

NO.F.14(1)-UDD/DUD/2010/2815-2965 Dated, Agertala, the 5th Aug, 2010.

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act. 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules, 1994, namely 1-

1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies) (3rd Amendment) Rules, 2010.

(2) They shall come into force at once.

2 Sub-rule (3) of Rule 3A of the Principal Rule shall be substituted with the following :

(3) The number of constituencies to be reserved for women shall be equal to the number of seats reserved for women under sub-section(1) of section 12 of the Act :

Provided that the declaration of the constituencies to be reserved for women shall be made separately showing that fifty percent of the total seats reserved for Scheduled Castes and Scheduled Tribes in a Municipality has been reserved for Scheduled Castes or Scheduled Tribes women and fifty percent of the remaining seats in a Municipality shall be reserved for women as may be determined under section 12(1) of the Act :

Provided further that such reservation for women may be less than fifty percent if the particular Municipal Council or Nagar Panchayat is constituted with members in odd numbers.

3. Sub-rule (4) of Rule 3A of the Principal Rule shall be substituted with the following

(4)(i) For reserving the seats for women in a Municipality the constituencies except the constituencies reserved for Scheduled Castes and Scheduled Tribes, shall be arranged in ascending order of seats number continuously. From these, fifty percent of seats shall be reserved for women. If

the particular Municipal Council or Nagar Panchayat is constituted with memberal in odd numbers it may be less than fifty percent. Such reservation of seats for women shall rotate in every subsequent election.

(ii) For the purpose of reservation of fifty percent of Scheduled Castes and Scheduled Tribes seats for women in a Municipality the following procedure shall be adopted :

- (a) When in a Municipality one seat is reserved for Scheduled Tribes and one seat for Scheduled Castes, in that case the reservation of seat for women shall be made alternatively. In one election the seat meant for Scheduled Castes shall be reserved for women and in the next election the seat so reserved for women shall remain open and the seat reserved for Scheduled Tribes will be reserved for women and this procedure will continue in subsequent elections.
- (b) When in a Municipality only one seat is reserved either for Scheduled Castes or for Scheduled Tribes in that case the seat shall be reserved for women in every alternative election.
- (c) Reservation of seats for women in respect of the seats reserved for Scheduled Castes or Scheduled Tribes shall also rotate in the consecutive election.

By order of the Governor.

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(Smti. S. Deb Barma) Deputy Secretary to the Government of Tripura.

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